

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.823 of 2010

Prasanta Kumar Padhi Applicant
Versus
Union of India and others Respondents
.....

1. Order dated :10 -08-2011.

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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Applicant who is working as Lower Division Clerk in
INS Chilika has filed this Original Application seeking to quash
the order at Annexure-A/9 and to direct the Respondents to
consider his promotion to next higher cadre. In Annexure-A/9
dated 12th October, 2010 a set of charges were drawn up against
the applicant under Rule 14 of the CCS (CC&A) Rule, 1965.
Respondents have filed their counter opposing the prayer of the
Applicant. At this stage by filing MA No. 670 of 2011 on 07-08-
2011 and Memo dated 23.7.2011, it has been stated that instead of
deciding the matter on merit this OA may be disposed of with
direction to the Respondents to complete the inquiry within a
period of three months. Heard Learned Counsel for both sides.
Learned Additional Standing Counsel appearing in this OA for the
Respondents did not object to the said prayer of the applicant but

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submitted that adequate time may be granted to the Respondents to complete the inquiry proceedings. In view of the above, this OA as well as MA are disposed of with direction to the Respondents to complete the inquiry taken up against the applicant pursuant to Annexure-A/9 within a period of six months and the applicant shall cooperate in ensuring the completion of the inquiry within the said period. No costs.


(A.K.PATNAIK)
Member(Judl.)


(C.R.MOHAPATRA)
Member(Admn.)